

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40112 of 2016

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-180-15 to CMB-CEX-000-APP-182-15 dt.18.12.2015 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals-I), Coimbatore]

Shri K.Varadarajan

Door No.14/1, Shanthi Gear Road
Ramiah Nagar Extension, Chindamanipurdur,
Coimbatore – 641 103.

Appellant

VERSUS

Commissioner of Central Excise and Service Tax Respondent

6/7, ATD Street, Race Course Road
Coimbatore – 641 018.

WITH

(i) Service Tax Appeal No.40113 of 2016

Shri S.K.Jagannathan

Door No.169, Nandha Nagar,
Trichy Road, Singanallur,
Coimbatore – 641 005.

Appellant

VERSUS

Commissioner of Central Excise and Service Tax

6/7, ATD Street, Race Course Road
Coimbatore – 641 018.

Respondent

(ii) Service Tax Appeal No.40114 of 2016

Shri P.K.Venkatesan

Appellant

'ROHINI', Old No.201, New No.26,
Nandha Nagar Road,
Singanallur,
Coimbatore – 641 005.

VERSUS

Commissioner of Central Excise and Service Tax

Respondent

6/7, ATD Street, Race Course Road
Coimbatore – 641 018.

(iii) Service Tax Appeal No.41401 of 2016

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-118-16& CMB-CEX-000-APP-120-16dt.20.05.2016 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals-I), Coimbatore]

Shri K.Varadarajan

Appellant

Door No.14/1, Shanthi Gear Road
Ramiah Nagar Extension, Chindamanipurdur,
Coimbatore – 641 103.

VERSUS

Commissioner of Central Excise and Service Tax

Respondent

6/7, ATD Street, Race Course Road
Coimbatore – 641 018.

(iv) Service Tax Appeal No.41402 of 2016

Shri S.K.Jagannathan

Appellant

Door No.169, Nandha Nagar,
Trichy Road, Singanallur,
Coimbatore – 641 005.

VERSUS

Commissioner of Central Excise and Service Tax

Respondent

6/7, ATD Street, Race Course Road
Coimbatore – 641 018.

(v) Service Tax Appeal No.41403 of 2016

Shri P.K.Venkatesan

Appellant

'ROHINI', Old No.201, New No.26,
Nandha Nagar Road,
Singanallur,
Coimbatore – 641 005.

VERSUS

Commissioner of Central Excise and Service Tax

Respondent

6/7, ATD Street, Race Course Road
Coimbatore – 641 018.

(vi) Service Tax Appeal No.41880 of 2017

(Arising out of Order-in-Appeal No.40-43/2017 dt.23.03.2017 passed by
Commissioner of Central Excise (Appeals-I), Coimbatore at Madurai]

Shri N.Jegatheesan

Appellant

M/s.Heritage Residency
144/1-A, Bye Pass Road
K.SalaiPudur, Madurai

VERSUS

Commissioner of Central Excise

Respondent

C.R.Building, L.B.Road,
Madurai – 625 002

(vii) Service Tax Appeal No.41968 of 2017

Mr.N.Rajendran
M/s.Heritage Residency
144/1-A, Bye Pass Road
K.SalaiPudur, Madurai

Appellant

VERSUS

Commissioner of Central Excise
C.R.Building, Bibikulam,
Madurai – 625 002

Respondent

(viii) Service Tax Appeal No.42068 of 2017

M/s.Heritage Residency
144/1-A, Bye Pass Road
K.SalaiPudur, Madurai

Appellant

VERSUS

Commissioner of Central Excise
C.R.Building,Bibikulam,
Madurai – 625 002

Respondent

(ix) Service Tax Appeal No.42354 of 2017

Mr.N.Karthikeyan
M/s.Heritage Residency
144/1-A, Bye Pass Road
K.SalaiPudur, Madurai

Appellant

VERSUS

Commissioner of Central Excise
C.R.Building, Bibikulam,
Madurai – 625 002

Respondent

APPEARANCE:

For the Appellant : Sh.M.N.Bharathi, Advocate

For the Respondent : Sh.S.Balakumar, AC (AR) &
Ms.Sridevi.T, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE MR.C.J.MATHEW, MEMBER(TECHNICAL)

DATE OF HEARING :05.02.2020
DATE OF DECISION :05.02.2020

FINAL ORDER No.40263-40272/2020

PER BENCH

Ld.counsel Shri M.N. Bharathi appearing for the appellants in the above appeals has filed a statement stating that the appellants have filed SABKA VISHWAS declaration before the concerned authority; that the appellants may be permitted to withdraw the appeals with a liberty to file ROA application in case they are not issued Discharge Certificate.

2. Taking note of the request made by the appellants' Ld.counsel as well as noting the fact that appellant has filed SABKA VISHWAS declaration in Form-1 the appeals are deemed to have been withdrawn. Therefore all these appeals are dismissed with liberty to file application for restoration in case discharge certificate is not issued to the appellants.

(dictated and pronounced in court)

**(Sulekha Beevi C.S.)
Member (Judicial)**

**(C.J.Mathew
Member (Technical))**

